## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1355
ANSWERED ON:16.11.2010
FINANCIAL ASSISTANCE TO NGOS
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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Non-Governmental Organisation (NGOs) receiving financial assistance from abroad during each of the last three years and the current year, Statewise;
- (b) whether there are cases of corruption/irregularities in the utilization of foreign funds by such organisations;
- (c) if so, the details of the complaints received and the follow-up action taken in the matter during the said period, Statewise;
- (d) whether the NGOs are submitting audit records and utilisation certificates as required under the existing laws; and
- (e) if so, the details thereof, and if not, the reasons therefor along with the action taken against such NGOs?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 1355 FOR 16.11.2010

(a) As per the information available, the amount of foreign contribution received by Associations registered and Associations granted prior permission under the Foreign Contribution (Regulation) Act, 1976 during the period 2005-06 to 2007-08 is as follows:

Year No. of Associations, who have Amount of foreign contribution reported receipt of foreign received (Rs. Crore) contribution

2005-06 18570 7877.57

2006-07 18996 11336.97

2007-08 18796 9663.46

State-wise details of the Associations/Non-Governmental Organisations (NGOs) which have been receiving financial assistance from abroad during these three years, are listed at Annexure-A.

Accounts of foreign contribution received by Associations for the financial year 2008-09 have been received and are being processed. However, so far as information available, 20088 Associations have reported receipt of foreign contribution and an amount of Rs. 10802.67 crore of foreign contribution has been received during the period 2008-09. Details of foreign contribution received by Associations for the financial year 2009-10 shall be received by 31st December 2010.

- (b): Yes, madam. Some cases are reported.
- (c): Details of complaints received are placed at Annexure-B.

On the basis of the complaints received in the past and enquiries made, 41 Associations are prohibited from receiving foreign contribution, 35 Associations are placed in Prior Permission category and accounts of 11 Associations are frozen at present. Further, 9 cases have been referred to CBI for detailed investigations for FCRA violations. Of these 9 cases, four are on trial, one has been convicted. Two are stayed by Courts, one has been closed due to insufficient evidence and one case is being scrutinised for prosecution sanction.

- (d): A majority of the registered NGOs have been submitting returns within the prescribed time.
- (e): In respect of 2005-06, 13574 registered NGOs have not furnished their returns within the prescribed time. In 2006-07 and 2007-08, the number was 14941 and 16007 respectively. Action is being taken so that after due verification, the defaulting NGOs are notified and placed under 'prior permission' category.